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PART-IV **GOVERNMENT OF MEGHALAYA** **LAW (B) DEPARTMENT**

NOTIFICATION

The 25th September, 2025.

No.LL(B).62/2011/30.—The Meghalaya Heritage (Amendment) Act, 2025 (Act No. 11 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 24th September, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 25th September, 2025.

THE MEGHALAYA HERITAGE (AMENDMENT) ACT, 2025

An

Act

to amend the Meghalaya Heritage Act, 2012.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India, as follows:-

- Short title and Commencement** 1. (1) This Act may be called the Meghalaya Heritage (Amendment) Act, 2025.
- (2) It shall come into force from the date of Notification in the Official Gazette.
- Amendment of Section 2** 2. In section 2 of the Meghalaya Heritage Act, 2012 (hereinafter referred to as the principal Act), the existing sub-clause (j) shall be marked as Sub-clause (j) (a) and a new Sub-clause (j) (b) shall be inserted as below:
- "2 (j)(b) 'Living heritage' refers to cultural practices, knowledge, and skills that are passed down from generation to generation. It includes oral traditions, performing arts, social practices, rituals and festive events, knowledge and practices concerning nature and the universe, and the knowledge and skills related to craftsmanship."
- Amendment of Section 4** 3. In section 4 of the principal Act, after the existing section 4 a new section 4(a) shall be inserted as follows, namely:-
- "4(A) Government may however, exempt acquisition of land or possession of the Living Heritage sites provided the same is vested with the Community or society."
- Amendment of Section 6** 4. In section 6 of the principal Act, after the existing sub-section 4 a new sub-section (5) shall be inserted as follows, namely:-
- "6(5) For the purpose of declaration of 'Living Heritage' of any particular area, the Authority shall co-opt at least two Community Representatives of that particular Living Heritage site or community as Members of the Authority."
- Amendment of Section 7** 5. In Section 7 of the principal Act, after the existing sub-section (x) of section 7, a new Subsection (xi) shall be inserted as follows:-
- " 7 (xi) For the purposes of Research, preservation and strengthening of traditional culture concerning particular Living Heritage, the Authority shall constitute a Sub-committee under the Chairmanship of Deputy Commissioner/SDO (Civil) of that particular District, where the Living Heritage is located and comprising of members of departments and Society Members, Scholars as deemed fit by the concern Deputy Commissioner/SDO (Civil)."

Amendment of Section 9

6. In Section 9 of the principal Act, after the existing sub-clause (h) of sub-section (2), a new sub-clause (i) shall be inserted as follows, namely:-

"9(2)(i) Notwithstanding any provisions contained in this Act, Government may exempt acquisition of land or possession of the Living Heritage sites provided the same is vested with the Community or Society."

D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law Department.